

SUPREME COURT OF INDIA

This file relates to the proposal for appointment of Shri Satyen Vaidya, Advocate, as Judge of the Himachal Pradesh High Court.

The above recommendation made by the Chief Justice of the Himachal Pradesh High Court on 11th January, 2019, in consultation with his two senior-most colleagues has the concurrence of the Chief Minister and the Governor of Himachal Pradesh.

In order to ascertain suitability of Shri Satyen Vaidya for elevation to the High Court, we have consulted our colleagues conversant with the affairs of the Himachal Pradesh High Court. Copies of letters of opinion of our consultee-colleagues received in this regard are placed below.

For purpose of assessing merit and suitability of Shri Satyen Vaidya for elevation to the High Court, we have carefully scrutinized the material placed on record including the observations of the Department of Justice made therein as also a complaint placed in the file. Apart from this, we considered it appropriate to have interaction with Shri Vaidya. On the basis of interaction and having regard to all relevant factors, the Collegium is of the considered view that Shri Satyen Vaidya is suitable for being appointed as Judge of the Himachal Pradesh High Court.

In view of the above, the Collegium resolves to recommend that Shri Satyen Vaidya, Advocate, be appointed as Judge of the Himachal Pradesh High Court.

While recommending the name of Shri Satyen Vaidya, we have taken into account his age factor. In this regard, we are satisfied with the justification recorded by the High Court Collegium in the Minutes dated 11th January, 2019.

(Ranjan Gogoi), C.J.I.

(S.A. Bobde), J.

(N.V.Ramana), J.

April 30, 2019.

